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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR
Original Application No.303 of 2001

Jabalpur, this the 29th day of January, 2003.

Hon'ble Mr.R.K.Upadhyaya, Member (Admnv.)

Pawan Kumar Shrivastava son of J.P.
Shrivastava, (Ex U.D.C.), Advocate,
Resident of House No.1013, Shastri
Nagar Colony, near Medical College,
JABALPUR (M.P.)

-APPLICANT

(Applicant in person)

Versus

1. Union of India through
the Secretary, Ministry of
Health & Family Welfare, New Delhi.
2. The Director General,
Indian Council of Medical Research,
Ansari Nagar, New Delhi.
3. The Director,
Regional Medical Research Centre for
Tribal (ICMR), Jabalpur (MP)

-RESPONDENTS

(By Advocate- None)

O R D E R (ORAL)

This application has been filed seeking a direction to quash the letter dated 2.1.2001 (Annexure A/8) so that the applicant could be paid interest on General Provident Fund (GPF) etc.

2. The applicant was initially appointed by the respondent No.2 in I.C.M.R. on P.E.M. Project in the Department of Paediatrics Medical College, Jabalpur on 12.3.1981, and thereafter establishing a new Centre, the services of the applicant was started/continued and the applicant had rendered his services under the respondent No.3 upto 24.7.1992. It is claimed by the applicant that in view of certain disciplinary proceedings, he was removed from service on 24.7.1992. This order of removal from service

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was challenged and subsequently the applicant was ordered to be reinstated. The applicant found that certain interest were not properly calculated on GPF Account No.7027. Therefore, he has made a request for correction, which was rejected by the order dated 2.1.2001 (Annexure A/8) by the respondent No.3. Now, the applicant states that he has been ~~joined~~ the service and he has resumed his duties. The applicant further states that he is willing to deposit the amounts received by him consequential to the order of removal from service, and entire matter requires to be re-considered.

3. After hearing the applicant and after considering the material available on record and without expressing any opinion on the ~~merits of~~ ^{merits of} claim of the applicant, it is desirable that the matter is restored to respondent No.2 for reconsideration of the entire matter. For this purpose, the applicant is directed to make a fresh representation to respondent No.2 stating his grievances and claims along with a copy of this order. He may file copy of the representation to respondent No.3 for their information. Such representation to respondent No.2 and information to respondent No.3 should be made within a period of one month from today. If the applicant complies with the directions of this Tribunal, the respondents No.2 and 3 are directed to dispose of the said representation within a period of two months from the date of receipt of copy of this order by speaking order and communicate the same promptly to the applicant.

4. In the result, this application is disposed of in view of the directions contained in the preceding paragraph.

(Signature)
(R.K.Upadhyaya)
Member (Admnv.)

प्रृष्ठांकन सं ओ/न्या..... जबलपुर, दि.....

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(1) नाम..... जबलपुर एप्रेसेशन, जबलपुर
के काउंसल

(2) नाम..... जबलपुर एप्रेसेशन, जबलपुर
के काउंसल

(3) नाम..... जबलपुर एप्रेसेशन, जबलपुर
के काउंसल

(4) नाम..... जबलपुर एप्रेसेशन, जबलपुर
सूचना एवं आवश्यक काउंसल के

D K Shrivastava - A/C
A Achikar - A/C


30/10/03

Issued
on 30.10.03
By